

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC Mode (Hybrid))*

**ITEM No.13**  
**C.P. (IB) No.64/BB/2024**

**IN THE MATTER OF:**

M/s. Smartpaddle Technology Pvt. Ltd. ... Petitioner  
Vs.  
M/s. Krish Fashions Brands Private Limited ... Respondent

**Order under Section 9 of I & B Code, 2016**

**Order delivered on 25.06.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Ms.Priyanka F B  
Ms. Jespreeth Ranji  
For the Respondent : Shri. Suhas

**ORDER**

1. Heard the Ld. Counsel for the Petitioner and Respondent.
2. Shri Suhas C.S appearing on behalf of the Respondent stated that the Vakalath has been e-filed yesterday and physical copy of the same will be filed today in the registry. Further he requested time to file reply in the C.P.
3. Two weeks' time is granted to the Respondent to file reply duly serving the copy on the otherside one week thereafter to the Petitioner to file rejoinder if any. List the case on **06.08.2024**.

**Sd/-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**